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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 194/241-242/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Jignesh Thakorbhai Patel & Ors.
V/s.
Mantavya Media Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAIBHAVI K. PARIKH a.w.	} Advocates	Petitioners.	
2.	Kavankumar Mankad			

	Harmish K. Shah	Advocate	Resp. no. 2	
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ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioners. Learned Advocate Mr. Harmish Shah present for Respondent no. 2. None present for other Respondents.

Proof of service of notice of date of hearing on Respondents filed.

Learned Advocate Mr. Harmish Shah filed Vakalatnama for Respondent no. 2.

Respondents shall file their reply within two weeks serving a copy in advance to other sides.

Petitioner shall file rejoinder within one week serving a copy in advance to other sides.

Interim order dated 11.09.2017 shall continue till the next date of hearing.

List the matter on 30.11.2017.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 24th day of October, 2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL